

(16)

C.P. in OA Nos. 429/92; 435/92; 438/92,
440/92; 442/92; 443/92 & 445/92

Mr. Gangal for the applicants.

27/9/93

Mr. Masurkar counsel for the respondents.

This contempt petition has been filed by the applicants for non-implementation of our judgment dated 17.6.92.

According to Mr. Masurkar and S.L.P. has been filed before the Hon. Supreme Court against the judgment but no stay has been granted.

We, therefore, direct the respondents to ~~to~~ implement the judgment within two months from to day unless in the meanwhile they obtain a stay from the Hon. Supreme Court.

With these directions the CP in all the above OAs disposed off.

Copy of this order be given to the parties.

JS
(Lakshmi Swaminathan)

M(J)

MP
(M.Y. Priolkar)

M(A)

27/9/93
order/Judgement despatched
to Applicant/Respondent(s)
on 6/10/93

12/10/93

Appeal against C.A.
Jt. dt 17/6/92, ~~Sett.~~
R.A. Set aside the
judgment & allow
the appeal, by the
Supreme Court
order ~~dt~~ 15/11/93.

8/12/93 SIC Case kept
Deseen on next 20/12/93

Order/Judgement despatched
to Applicant/Respondent (s)
on 31/12/93

15

34121

C.P. No. 98/93
For order fixed
on 16/8/93.

Yeli
2617

Received CPN 98/93
in GA 438/92

Isaac
148

C.P.102/93 in OA 429/92, C.P.96/93 in OA 435/92, C.P.98/93 in OA 438/92, C.P. 94/93 in OA 440/92, C.P. 95/93 in OA 442/92 and C.P. 97/93 in OA 445/92.

Dated: 16.8.93

Shri D.V.Gangal, counsel for the applicant. Shri V.S. Masurkar, counsel for the respondents.

Shri Masurkar accepts notice on behalf of the alleged contemner. They may file the written reply within four weeks with an advance copy to the counsel for the applicant, who may file rejoinder within one week thereafter. List the cases for orders on C.P. on 20.7.93.

J.S.

(Lakshmi Swaminathan)
Member (J)

by
(M.Y. Priolkar)
Member (A)